

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.422
IA/3143/ND/2022, IA/2726/ND/2022,
IA/921/ND/2022, IA/6132/ND/2022 IN
IB/1591/PB/2018

IN THE MATTER OF:

Manjinder Singh Sandhu	...	Applicant
Versus		
M/s. Golden Peacock Residence Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. SP Singh Chawla, Adv. Kunar Surhatia, Adv. S. Shishir for R-12 in IA/3143/ND/2022, Adv. Vinod Chaurasia
For the Objectors	:	Adv. Abhisek Anand, Adv. Nipun Gautam
For the RP	:	Adv. Neeraj Sharma, Adv. Aman Sharma, Adv. Saurabh Kalia in all IA for RP Jitesh Gupta

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **19.04.2024**.

Sd/-
(Court Officer)